

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
B.A. No. 3534 of 2021**

Pankaj Hazra

... .. **Petitioner**

**Versus**

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY  
Through- Video Conferencing**

For the Petitioner

: Mr. Sudhir Kr. Roy, Advocate

For the State

: Mrs. Mohua Palit, A.P.P.

02/13.04.2021 Heard Mr. Sudhir Kr. Roy, learned counsel for the petitioner and Mrs. Mohua Palit, learned A.P.P. for the State.

The petitioner is an accused in connection with Deori P.S. Case No. 178/2018, corresponding to G.R. No. 404/2019.

The informant was accosted by the miscreants and Cash, Mobile and Tab were looted.

No Test Identification Parade has been held. The petitioner is in custody since 27.07.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Giridih in connection with Deori P.S. Case No. 178/2018, corresponding to G.R. No. 404/2019.

**(R. Mukhopadhyay, J.)**

Alok/-